

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.1218/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE PARTIES: Asset Reconstruction Company (India) Limited  
V/s.  
Tulsi Castings and Machining Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ABHAY WAONWA  
I/B PRAKASH  
WAZALWAR

ADV.  
F.R  
CORPORATE  
DEBTOR

*AB Wadhwani*

Manaswini  
Agarwal

Adv. for  
Applicant  
(ARCIL)

*M. K. Shrawat*

**COMMON ORDER**

**C.P. No. 1162/I&BC/NCLT/MB/MAH/2017**

**C.P. No. 1218/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. As already recorded on 07.09.2017 that a legal question is yet to be decided by the Larger Bench, hence in the light of the said observation of this very Bench while waiting for the decision of the Larger Bench, both the cases are adjourned to **22.12.2017**.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**30.11.2017.**

Aah

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**